

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION

NOTIFICATION

The 29th March, 2017

No. G.S.R. 08/P.A.1/1914/Ss.21 and 59/Amd.(22)/2016.— In exercise of the powers conferred by clause (d) of sections 21 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling me in this behalf, I, Anurag Agarwal, Financial Commissioner (Taxation), Government of Punjab, make the following rules further to amend the Punjab Excise Bonded Warehouse Rules, 1957, namely:—

RULES

1. (1) These rules may be called the Punjab Excise Bonded Warehouse (Amendment) Rules, 2017.
(2) They shall come into force on and with effect from the first day of April, 2017.
2. In the Punjab Excise Bonded Warehouse Rules, 1957, in rule 4, in sub-rule (1), in clause (i) and (ii), for the words “ten lac” and “eighteen lac”, the words “twelve lac” and “twenty lac”, shall respectively be substituted.

ANURAG AGARWAL,
Financial Commissioner (Taxation),
Government of Punjab,
Department of Excise and Taxation.